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**LOK SABHA**

Thursday, 10th May, 1956.

*The Lok Sabha met at Half Past Ten of the Clock.*

[MR. SPEAKER in the Chair]

**QUESTIONS AND ANSWERS**

(See Part I)

11-30 A.M.

**PAPERS LAID ON THE TABLE**

**REVISED ESTIMATES FOR 1955-56 AND BUDGET ESTIMATES FOR 1956-57 OF EMPLOYEES' STATE INSURANCE CORPORATION**

**The Deputy Minister of Labour (Shri Abid Ali):** I beg to lay on the Table a copy of the Revised Estimates for the year 1955-56 and Budget Estimates for the year 1956-57 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. S-173/56]

**ARREST AND DETENTION OF MEMBERS**

**Mr. Speaker:** I have to inform the House that I have received the following letter dated the 8th May, 1956, from the Chief Presidency Magistrate, Calcutta:

"I have the honour to state that Shri Bhajahari Mahata, M.P. (Purulia General Constituency) and Shri Chaitan Majhi, M.P. (Purulia Adibasi Constituency) were arrested along with others on 7th May, 1956, under section, 143[145]186 11, West Bengal Security I.P.S. Act, 1900 for the offences of being members of unlawful assembly and obstructing public servants in discharge of their public duties with the object of violating the orders under section 144 of the Code of Criminal

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Procedure 1898 (Act V of 1898) and produced before the Court of a Presidency Magistrate, Calcutta, on the said date (7-5-56) for committing alleged offences as referred to herein. They were directed by the Court to execute a Personal Recognition bond of Rs. 100 each. But as they were not prepared to execute the Personal Recognition bonds, the Magistrate has found it his duty in exercise of power under section 167 read with section 496 of the Code of Criminal Procedure to direct that they be detained in jail custody till 21st May, 1956. They have accordingly been taken into custody and detained in the Presidency Jail, Alipore Calcutta."

**INDIAN RED CROSS SOCIETY (AMENDMENT) BILL**

**The Minister of Health (Rajkumari Amrit Kaur):** I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Indian Red Cross Society Act, 1920, be taken into consideration:

**Clause 8**

(1) That at page 2, lines 29-30, the words "constituted under the Indian Red Cross Society Act, 1920" be deleted.

**Clause 9**

(2) That at page 3, line 8, for the word "Convention", the word "Conventions" be substituted."

I am very sorry to have to take two or three minutes of this House over these small amendments in connection with the Indian Red Cross Society (Amendment) Bill which the House passed quite recently. The reason for my bringing this Bill back is this. Originally in clause 13, on page 2, we had put down as follows:

"Notwithstanding anything contained in this Act, the Managing Body may, from out of the funds specified in column 1 of the Third Schedule, transfer to the Pakistan Red Cross Society constituted under